

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A.NO.79/95

in

O.A.NO.357/94

(V)

New Delhi, the 27th day of March, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri B.K. Singh, Member (A)

1. HC Surender Singh,
s/o Shri Dev Karan,
No.902/PCR, New Delhi.
2. HC Ram Pal s/o Sh. Sumer Singh,
IGI Airport, New Delhi.
3. HC Qm Parkash s/o Sh. S.N. Yadav
No.1256, PCR, South West Zone-IV,
New Delhi.
4. HC Sumer Singh,
s/o Sh. Ram Narain,
10th Bn.DAP, Pitampura,
New Delhi.
5. HC Sita Ram, s/o Sh. Chinta Mani,
c/o DCP, IGA Airport, N.Delhi.
6. HC Gajraj Singh s/o Sh. Raghubir Singh,
No.9090/DAP 8th BN.,
Malviya Nagar, N.Delhi.
7. HC Balbir Singh s/o Lakshkasi Ram,
South Zone PCR, N.Delhi.
8. HC Chasi Ram Meena s/o Sh. R.N. Meena,
3/F F.R.R.O.N. Delhi.
9. HC Bagu Lal s/o Sh. Sheo Narain,
No.1585/PCR, South Zone PCR N.Delhi.
10. HC Bhola Ram s/o Sh. Chiranjit Lal
402/8B, Special Branch, PHQ, N.Delhi.
11. HC Ishwar Chand s/o Sh. Jagan Nath
No.9/SW, South West Distt. Delhi.
12. HC Babu Ram s/o Sh. Beheri Lal,
708/PCR, South Zone, PCR, N.Delhi.
13. HC Rahimuddin s/o Sh. Bashir Ahmed
1707/PCR, South Zone, PCR, N.Delhi.
14. HC Shiv Shankar s/o Sh. Chulhai Ram,
765/PCR, South Zone, PCR, N.Delhi

↓

...2.

15. HC Raj Kumar,
s/o Sh. Laxmi Narain,
12/SW, South West, N. Delhi

16. HC Raj Kumar s/o Sh. Laxmi Narain,
12/SW, South West, N. Delhi.

17. HC Rameshwar Dayal s/o Sh. J.D. Singh,
875/PCR, South Zone, N. Delhi. ... Applicants

By Advocate: Shri Y.P. Sharma

(V)

Vs.

1. Union of India
through the Secretary
Ministry of Home Affairs,
Dept. of Police Organisations,
New Delhi.

2. The National Capital Territory of Delhi
through the Chief Secretary,
Old Secretariat, NCT of Delhi,
5, Shyam Nath Marg, N. Delhi.

3. The Commissioner of Police,
Hq. Delhi Police, I.P. Estate,
New Delhi. ... Respondents

ORDER

Hon'ble Shri J.P. Sharma, Member (J)

The Review applicants have sought review of the judgement in O.A. 357/94 delivered on 6.1.95 with the certain direction. This direction was issued in view of alternative prayer made in the original application. In the Review application, the applicant has prayed that the order dated 6.1.95 be recalled and the other prayer of the O.A. be decided on merits.

2. This is not permissible in a review petition.
The arguments were heard and the learned/counsel

Sr.

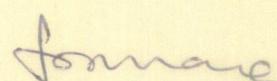
Shri Govind Mukhoty appeared for the applicants alongwith Shri V.P. Sharma and ... with the reasons given in the judgement, the application has been disposed of. Almost

16

(16)
of

it was a decision arrived at on the basis consensus
reached by the counsel of the parties giving liberty to
the applicants to refer their matter through proper channel
for giving them parity of pay scales before the Fifth Pay
Commission. There is no valid ground for review of the
judgement or to direct a fresh hearing when ones the
relief has not been pressed it cannot again be said to be
argued afresh by way of filing a review petition. The
Review application is, therefore, dismissed by circulation.


(B.K. SINGH)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

'rk'